

12.49 hrs.

## RULES COMMITTEE

## FIFTH REPORT

SHRI G. S. MISHRA (Chhindwara) : Sir, I beg to lay on the Table, under sub-rule (1) of 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fifth Report of the Rules Committee.

SHRI RANGHA (Shri Kakulam) : We are going to suggest some amendment to this report.

SHRI BAL RAJ MADHOK (South Delhi) : We also propose to suggest an amendment to this.

MR. SPEAKER : You have sent the amendments already.

SHRI BAL RAJ MADHOK : We have sent some amendments.

MR. SPEAKER : Yes, you can give them. That is permissible.

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12.50 hrs.

## MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1970, agreed without any amendment to the Coal Mines (Conservation and Safety) Amendment Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 9th November, 1970."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya

Sabha, at its sitting held on the 7th December, 1970, agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th November, 1970."

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12.51 hrs.

## ELECTION TO COMMITTEE

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMAN-THAIYA) : I beg to move :

- "(1) (a) That a Committee of both of Houses, to be called the Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote ; and the voting at such election shall be by secret ballot ;
- (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment ;
- (2) That the functions of the Committee shall be :—
  - (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338 (2) of the Constitution and to report to both the House as to the measures that should be taken by the Union Government in respect of matters



[Mr. Speaker]

- for Scheduled Castes and Scheduled Tribes under article 338 (2) of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories ;
- (ii) to report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee ;
- (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and the Scheduled Tribes in services and postes under its control (including appointments in the public sector undertakings statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of article 335 ;
- (iv) to report to both the Houses on the working of the welfare programmes for the Scheduled Castes and Scheduled Tribes in the Union Territories ;
- (v) to consider generally and to report to both the Houses on all matters concerning the welfare of the Scheduled Castes and Scheduled Tribes which fall within the purview of the Union Government including the Administrations of the Union Territories ; and
- (vi) to examine such of the matters as may be seem fit to the Committee or specifically referred to it by the House or the Speaker ;
- (3) That the members of the Committee shall hold office for the durations

of the present Lok Sabha from the date of their election to the Committee ;

- (4) That in order to constitute a sitting of the Committee the quorum shall be ten ;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make ; and
- (6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of ten members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above,"

SHRI RANGA (Srikakulam) : Mr. Speaker, Sir, I wish to support the Resolution. I am glade that at long last the Government has made up its mind at the pleasure of this House to constitute this Committee.....

SHRI SURENDRANATH DWIVEDY (Kendrapara) : It was already constituted It is only an extention of it. There is nothing new.

SHRI RANGA : I am only expressing my happiness over it. You don't want me to support it ? Those who are opposed to it are welcome to say whatever they want to say. I am rising to support this motion.

I am glad that at long last the Committee is going to be constituted and I hope, this Committee, its recommendations, will be given the same kind of consideration that the Government is giving to other financial committees like the Public Account Committee, the Estimates Committee and the Public Undertakings Committee. For many years, we have been complaining that the Reports of the Commissioner of Scheduled Castes and Scheduled Tribes and the speeches that we have been making on those Reports have not been given sufficient consideration by the Government and that their recommendations have not been accepted either *in toto* or in part by the Government

for actual execution, Specially, in public undertakings, there are so many highly paid jobs as well as smaller jobs where special consideration is to be given to the youngmen belonging to Scheduled Castes and Scheduled Tribes. But, unfortunately, the Government has not been able to given sufficient consideration to the wishes of the House.

Now, I sincerely hope that this Committee will be able to not only consider these matters in great detail and arrive at unanimous recommendations but also the Government would give as much consideration to them as they give to the recommendations of other financial committees. I hope, they would invest the Committee with as much authority as is given to other financial committees. I hope and trust that as a result of the activities of this Committee, the interests of the persons belonging to Scheduled Castes and Scheduled Tribes would come to be better safeguarded than till now.

SHRI S. M. BANERJEE (Kanpur) : Sir, on behalf of the House, I support Prof. Ranga.

SHRI RANDHIR SINGH (Rohtak) : I second it.

SHRI KRISHANA KUMAR CHATTERJI (Howrah) : Sir, this motion is timely and we support it.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, Bengal *Bandh* could have been discussed in the House. It has been such a bad reflection on the Central Government...

MR. SPEAKAR : Order order. Kindly sit down. You are in the habit of getting up like that. That is becoming your second nature now.

SHRI SONAVANE (Pandharpur) : Sir, this Committee has already been constituted and it is only an extension of it. They have submitted nearly 11 Reports. I think, the hon. Member, Shri Ranga, does not know about it. He is ignorant about the existence of this Committee. It is because he has not cared to read the Reports of this Committee. Therefore, I hope and

pray that Shri Ranga shall take more interest in the welfare of Scheduled Castes and Scheduled Tribes. He should read the reports and use his force to see that the recommendations of this Committee are implemented. We are using our force already to that end. Shri Ranga also should help and use his force in that. I am happy that the term of this committee having expired, they have come with this motion, and I support it.

SHRI S. M. BANERJEE : I withdraw my support. I never know that I was supporting somebody who is ignorant.

SHRI RANDHIR SINGH : No, no. You cannot withdraw.

SHRI B. BASUMATARI *rose*—

MR. SPEAKER : I think Mr. Basumatari is the right person to say something on it. I have added my voice on your behalf.

Now, the question is :

“(1) (a) That a Committee of both the Houses, to be called the ‘Committee on the Welfare of Scheduled castes and Scheduled Tribes’ be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote ; and the voting at such election shall be by secret ballot ;

(b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister he shall cease to be a Member thereof from the date of such appointment ;

(2) That the functions of the Committee shall be :—

(i) to consider the reports submitted by the Commissioner for the Scheduled Castes and

[Mr. Speaker]

Scheduled Tribes under Article 338 (2) of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories ;

- (ii) to report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee ;
- (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and the Scheduled Tribes in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of the article 335 ;
- (iv) to report to both the Houses and the working of the welfare programmes for the Scheduled Castes and Scheduled Tribes in the Union Territories;
- (v) to consider generally and to report to both the Houses on all matters concerning the welfare of the Scheduled Castes and Scheduled Tribes which fall within the purview of the Union Government including the Administrations of the Union Territories ; and
- (vi) to examine such of the matters as may seem fit to the Committee or are specifically referred to it by the House or the Speaker ;

- (3) That the members of the Committee shall hold office for the duration of the present Lok Sabha from the date of their election to the Committee ;
- (4) That in order to constitute a sitting of the Committee the quorum shall be ten ;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and
- (6) That this House do recommend to the Rajya Sabha that the Rajya Sabha to join in the Committee and communicate to this House the names of ten members elected from amongst the member of the Rajya Sabha to the Committee as mentioned above."

*The motion was adopted.*

12.55 hrs.

DEMANDS FOR EXCESS GRANTS  
(RAILWAYS), 1968-69 AND DEMANDS  
FOR SUPPLEMENTARY  
GRANTS (RAILWAYS)  
1970-71 - *Contd*

MR. SPEAKER : Mr. J. M. Biswas to continue his speech. Mr. Biswas, you may continue after lunch. Now we adjourn for lunch to reassemble at 2 p. m.

12.56 hrs.

*The Lok Sabha adjourned for lunch  
till Fourteen of the Clock.*